

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOOQ DIGITAL (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	HOOQ DIGITAL (INDIA) PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	18 th June, 2015
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 2013
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U74140HR2015FTC055810
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit -109, 1 st Floor, Sec-30, Park Centra, Build Gurgaon, Haryana 122002
6.	Insolvency Commencement date in respect of corporate debtor	09 th September, 2022
7.	Estimated Date of closure of insolvency resolution process	08 th March, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Satya Dev Kaushik, IBBI/IPA-001/IP-P00804/2017-2018/11375 AFA Valid till June 23, 2023
9.	Address and Email of the Interim Resolution Professional as registered with the Board	102, Gokul Apartments, GH-2, Sector 45, Faridabad, Haryana, 121010 Email: satyadevkaushik@hotmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	102, Gokul Apartments, GH-2, Sector 45, Faridabad, Haryana, 121010 Email: cirp.hooq@gmail.com
11.	Last Date of Submission of Claims	23 rd September, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **HOOQ DIGITAL (INDIA) PRIVATE LIMITED** on 09th September, 2022.

The creditors of **HOOQ DIGITAL (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **23rd September, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.



The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Satya Dev Kaushik

Interim Resolution Professional

For HOOQ DIGITAL (INDIA) PRIVATE LIMITED

102, Gokul Apartments, GH-2, Sector 45, Faridabad, Haryana, 121010

Email: cirp.hooq@gmail.com, satyadevkaushik@hotmail.com

Place: Faridabad

Date: 10.09.2022